

WP(C) No. 356 of 2012

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri K Paul, counsel for  
the petitioners. List on 30.05.2014 for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

MC No. 13 of 2012  
IN WA No. 2 of 2012

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 2 of 2012.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

MC No. 38 of 2014  
IN WA No. \_\_\_\_\_ of 2014

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case before another Bench of which  
one of us (Hon'ble SR Sen, J) is not the member.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

MC No. 238 of 2012  
IN WA No. 2 of 2012

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 2 of 2012.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

MC No. 507 of 2012  
IN WP(C) No. 356 of 2012

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 356 of  
2012.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

MC No. \_\_\_\_\_ of 2014  
IN WA No. \_\_\_\_\_ of 2014

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case before another Bench of which  
one of us (Hon'ble SR Sen, J) is not the member.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Ms SG Momin, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for  
respondents No. 3 to 5.

Ms PS Nongbri, Advocate, present for respondent  
No. 6.

Shri PN Nongbri, Advocate, present for respondent  
No. 7.

By means of this writ petition filed in the form of  
Public Interest Litigation, the petitioner has sought  
direction of this court to immediately stop all mining  
operations in Langrin Syiemship of West Khasi Hills  
District, Meghalaya. It is further prayed in the writ  
petition that the respondent authorities be directed not to  
allow any mining operation by any person including the  
private coal miners, inside the aforesaid Langrin  
Syiemship of West Khasi Hills District, Meghalaya.

Learned counsel for the petitioner states that the  
petitioner be allowed to withdraw this writ petition with  
liberty to seek remedy before the National Green Tribunal,  
in the matter.

Accordingly, this Public Interest Litigation stands  
disposed of as withdrawn with the liberty to the petitioner  
to seek remedy before National Green Tribunal, as prayed  
above.

JUDGE  
(Hon'ble Mr Justice SR Sen)

(Prafulla C Pant)  
CHIEF JUSTICE

dev  
23.05.14

WA No. 2 of 2012

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms A Thangkhiew,  
counsel for the respondents. List after one week for  
hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14



WA No. 41 of 2011  
IN WP(C)No. 352 of 2010

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms A Kharumnuid,  
counsel for the petitioner. List after two weeks for  
hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

WA No. 52 of 2013  
IN WP(C)No. 143 of 2012

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SC Shyam, senior  
counsel for the appellants. List on 02.06.2014 for  
hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

WA No. \_\_\_\_\_ of 2014  
IN WP(C) No. 294 of 2012

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this writ appeal before another Bench of which  
one of us (Hon'ble SR Sen, J) is not the member.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

WP(C) No. 86 of 2013

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms QB Lamare, counsel  
for the petitioner. List after two weeks along with  
WP(C)No. 87 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

WP(C)No. 87 of 2013

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms QB Lamare, counsel  
for the petitioner. List after two weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

WP(C) No. 88 of 2013

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms QB Lamare, counsel  
for the petitioner. List after two weeks along with  
WP(C)No. 87 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

WP(C)No. 201 of 2013

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Ms SG Momin, Advocate, present for the petitioners.

Shri R Deb Nath, CGC, present for respondent No. 1.

Shri KP Bhattacharjee, Advocate, present for the respondents No. 2 to 4.

Shri PN Nongbri, Advocate, present for respondent No. 5.

Learned counsel for respondents No. 2 to 4 and respondent No. 5 pray for and are allowed further three weeks' time to file their counter affidavits. No more time shall be allowed.

List after three weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14

WP(C)No. 216 of 2012

23.05.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri VGK Kynta, senior  
counsel for the petitioner. List on 27.06.2014 for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
23.05.14